

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH AT PUNE  
ORIGINAL APPLICATION NO.04 OF 2026**

Mr. Ganesh Devichand Salunkhe

Applicants

Versus

District Collector Pune Ors.

Respondents

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ADV. S.B. VAIDYA-PANDIT

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Respondents

**AFFIDAVIT OF RESPONDENT NO 1**


I, Jitendra Dudi, District Collector, Pune having my office at Collector Office Pune 411 001 do hereby state on solemn affirmation as under:

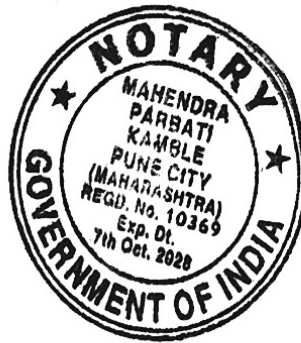
1. I say that, I am filing this affidavit as a respondent no 1 in this Original Application.
2. I say that, the present application is filed against the extraction of groundwater for commercial purpose from two wells and bore wells in survey no 55/4 of Village Kondhwa Bk. Tal haveli Dist Pune. In view of the application the Collector Office directed to the Tahsildar Haveli to inspect the subject place and file report. The Tahsildar Haveli by letter dated 04:04.2026 submitted report as under;
3. I say that, the subject place has been inspected by the circle Officer, on 18.03.2026 along with the representative of MPCB. It has been found that, the survey no 55/4 area 0 Hec 31 R shows in the name of Gafur Husain Kazi and Ors. There is a common well erected with stone and from the said well the extraction of water is being carried out in the name of Kazi water supplier and the water is storing in the newly constructed well. Further water from bore well also stored in the newly constructed well. The water collected and stored is being used for commercial purposes by Shree Rashid Kazi in Kondhwa area through tankers in the name of Kazi Water Supplier. Further from the same well, Altaf Kazi nad Salman Altaf Kazi are also using water from the said well for commercial purposes in the name of A S

Kazi Water Supplier. A display board from the site displaying such names. In the said property currently there were two wells and bore wells which are being used for commercial purposes. Upon inquiry with Rehan Kazi who was present at the site regarding permission from ground water department but he failed to show the same. However he orally submits that online application for granting NOC from the Ground Water department has been submitted and it is in process.

4. I say that, the above inspection report has been submitted by Tahsildar Haveli to the Sub Divisional Officer Haveli to take necessary action after verifying all the NOC s in view of guidelines issued by CGWA dated 24.09.2020 and amendment dated 29.03.2023. In the said guideline clause no 4.2.4 mentioned about taking punitive action and prosecution against the offenders. It is submitted that, after verifying the status of NOC obtained by the private respondents herein from office of respondent no 9, necessary action will be taken by the concerned SDO as per the above mentioned clause.

Hence this affidavit.

  
Respondent no 1





**VERIFICATION**

Jitendra Dudi, District Collector Pune, Pune having my office at Collector Office Pune 411 001 do hereby state on solemn affirmation that whatever stated herein above is based upon the information derived from the official records, which I believe to be true and correct.

Solemnly affirmed at-- Pune )

This 20<sup>th</sup> day of April, 2026 )

*Jitendra Dudi*  
Jitendra Dudi  
District Collector Pune

**Deponent**

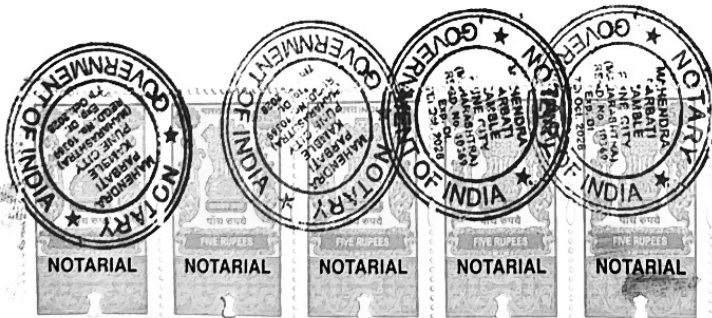
I identify the Deponent,  
Clerk to the

Drafted and Settled by :-



**20 APR 2026**

**NOTED AND REGISTERED  
AT SR. NO. 960/2026  
DATE 20-4-2026**



**BEFORE ME**

*Mahendra Parbati Kamble*  
MAHENDRA PARBATI KAMBLE  
NOTARY, GOVT. OF INDIA  
PUNE CITY (MAHARASHTRA)  
REGD. No. 10369